

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 69/2025
In
O.A No. 33/2024

IN THE MATTER OF: -

Ajay Lal Malik

... Applicant

Vs.

State of Haryana & Others

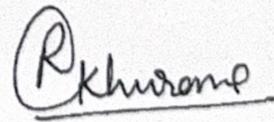
... Respondent

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Filed by:

Date: 29.10.2025



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REPLY BY WAY OF AFFIDAVIT OF
DHIRENDRA KHADGATA, COMMISSIONER,
MUNICIPAL CORPORATION, FARIDABAD, ON
BEHALF OF RESPONENT No. 3 I.E., MUNICIPAL
CORPORATION FARIDABAD IN COMPLAINEE
OF ORDER DATED 8.10.2025.

MOST RESPECTFULLY SHOWETH:

Regn. No 1274

Date 29/10/25

I, Dhirendra Khadgata, IAS, Commissioner, Municipal Corporation,
Faridabad, do hereby solemnly affirm and declare as under:

1. The facts giving rise to the filing of the Execution Application are that the applicant filed above said O.A. raising grievances regarding mismanagement of garbage dumped at the bye-pass road, Sector 21 A, Faridabad.

2. The above said O.A was disposed of vide order dated 10.09.2024.
The relevant part of the order reads as under:

"8. From the above facts, it is evident that the boundary wall is admittedly broken and the steps for repair thereof have been taken by Municipal Corporation Faridabad. It is stated that by 31.12.2024 it shall be completed. In respect of other aspects, it is said that the remedial steps have already been taken and now there is no violation. 9. Shri Rahul Khurana, learned Counsel appearing for Respondent 3

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stated on instructions that Respondent No. 3 shall adhere to and comply with the timeline for construction of boundary wall very strictly in letter and spirit.

10. In view thereof, we dispose of this Original Application by directing Municipal Corporation, Faridabad to ensure compliance of the provision of Solid Waste Management Rules, 2016 in all aspects and also to complete boundary wall as per the timelines given i.e. 31.12.2024 and ensure that no garbage dumping is taken place outside the transfer station and on the road.

11. A compliance report shall be submitted by 15.01.2024 with the Registrar General of this Tribunal by Respondent No. 3.

12. Respondent No. 2 shall also verify compliance on the part of Respondent No. 3 and submit a compliance report by 15.01.2024.

13. If any further order is required, Registrar General shall place the matter before the Bench concerned.

14. With the above directions/observations, this Original Application stands disposed of".

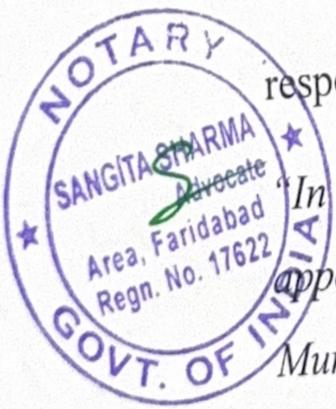
3. That the Hon'ble Tribunal has taken a serious note on the non-submission of the compliance report to be submitted by the answering

respondent and passed the following order on 08.10.2025:

"In view of the facts and circumstances of the case, we consider physical appearance of the District Magistrate, Faridabad, Commissioner, Municipal Corporation, Faridabad, and Regional Officer, HSPCB, Faridabad before this Tribunal to be necessary for assisting this Tribunal and ensuring due compliance of the order dated 10.09.2024 and accordingly they are directed to remain present before this Tribunal with relevant record on the next date of hearing".

4. That it is appraised that in compliance of order dated 10.09.2024, the office of Municipal Corporation Faridabad has prepared an estimate for Installation of the barricading by using GI Sheets and ISMB columns at different points in Badhkal Zones, Division II after getting the necessary approvals from competent authority. Tenders were been called 05 times

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dated 23.10.2024 (2024_HRY_406168_1), 23.11.2024
 (2024_HRY_412979_1), 03.12.2024 (2024_HRY_414885_1),
 15.01.2025 (2025_HRY_423777_1) & 29.03.2025

(2025_HRY_437213_1). Against first three times tenders, no agency participated in tender process. Against 4th tender, none of agency participating in tender process could qualify the technical criteria of NIT.

As a result of 5th tender, work order was allotted to the agency M/s Vikro Engicons Services on 12.07.2025 for the completion of work upto

06.09.2025. But the agency / contractor did not execute the work. The Municipal Corporation Faridabad issued show cause notices for not

starting the work and directing him to start the work as per the provisions contained in contract agreement. The notices were issued by Municipal

Corporation Faridabad vide reference number MCF/EE-II/2025/1027, 1048 & 1090 dated 26.09.2025, 06.10.2025 & 16.10.2025 respectively.

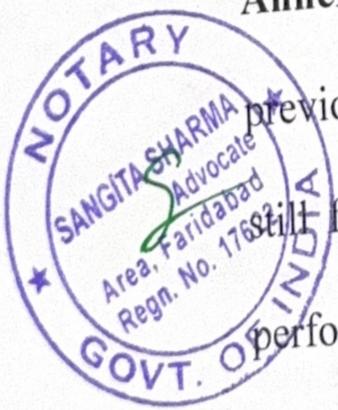
The copy of work order dated 12.07.2025 is annexed herewith as **Annexure-R/1**. It is undertaken to place on record the copies of other

previous NITs and Show Cause Notices referred above. The agency is

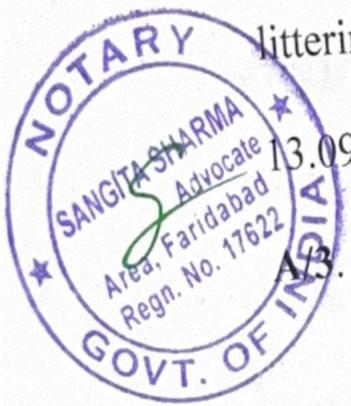
still failed to execute the work and consequently the EMD as well as performance security deposited by agency is being forfeited by this office.

5. That considering inability to execute the task at entire Zone level, work is being executed Transfer Station wise including Transfer Station in question. Work of fencing, laying tiles at Berm alongside Transfer Station and Green Belt are under execution. Broken Boundary Wall has been barricaded with GI Sheets.

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6. No waste is allowed to be dumped outside the boundary of Transfer Station. Drone view Photographs of site in question are annexed herewith as **Annexure-R/2**.
7. That waste is being lifted regularly from the transfer station by the agency M/s SVN Associates. The agency has been engaged for loading, carriage and transportation of solid waste from Sec 21-A transfer station. JE and SI have been deployed by this office for the regular monitoring of the said transfer station.
8. That there have been sincere efforts for daily lifting of waste throughout the year, however, operational difficulties were faced during rainy days disturbing the routine cleaning.
9. That to discourage to littering of waste in the city, public at large has been informed that about imposition of penalty of Rs.5000 to 50,000/- for littering of waste. Copy of one such warning letter and news item dated 13.09.2025 published in Nav Bharat Times are attached as **Annexure-**
10. That it is further submitted that answering deponent holds this Hon'ble Tribunal in the highest esteem and article of faith and justice and can never violate or disobey the directions passed by this Hon'ble Tribunal. The deponent took charge as Commissioner of MCF in 07 may 2025 and in the meantime, officer-in-charge at ground have also been transferred from the area in question. Legal Cell was also without Law Officers enough to have follow up in court case, specially, disposed of cases. This has resulted the lack of communication and follow up with court case compliances. In June, additional law officer has been engaged so that NGT and other court cases may be pursued diligently. It is most



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respectfully submitted that answering respondent even cannot think not to execute the directions passed by this Hon'ble Tribunal. However, the deponent tenders an unconditional and unqualified apology before this Hon'ble Tribunal for delay in compliance of directions passed by this Hon'ble Tribunal. It is undertaken to comply with the directions issued by the Hon'ble Tribunal in true spirit in a time bound manner.

In view of the submissions made herein above, it is humbly prayed that answering respondent may be discharged from the Show cause Notice issued vide order dated 08.10.2025. It is further prayed that exemption be granted from physical appearance and permit to assist this Hon'ble Tribunal through Video Conference during course of hearing on 30.10.2025.

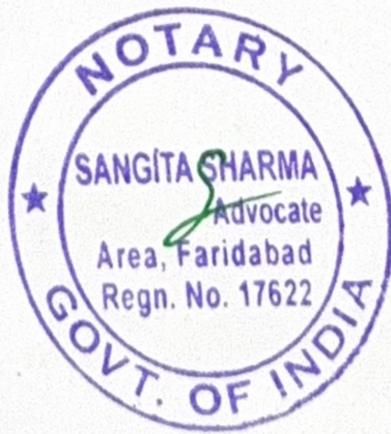

Deponent

VERIFICATION

Verified at Faridabad on 29th day of October 2025 that the contents of above reply are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.


Deponent

deponent
I Know the deponent and he/she has signed and put His/Her Thumb impression in my presence



ATTESTED

NOTARY
FARIDABAD (HR.)

29 OCT 2025

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Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465



From

Executive Engineer-II,
Municipal Corporation,
Faridabad.

To

Vikro Engicons Services,
H.No.1146-A Near Vishal Marble Kathmandi,
Jhajjar road-124001
Email:- vikroengicons@rediffmail.com
Contact No.8572889888

Memo No.MCF/EE-II/2025/1027

Dated:-26.09.2025

Subject:- Rough Cost Estimate for installation of the barricading by using GI sheets and ISMB columns at different point in Badkhal Zone Div.-II, Faridabad.

The work mentioned in the subject was allotted to you vide Office Memo No. HEWP/AL-98883 dated 12.07.2025, with the stipulated date of commencement as 13.07.2025 and completion as 06.09.2025. The stipulated period for execution of the work has already expired, yet you have not initiated the said work to date.

As per the report of the concerned Assistant Engineer of the ward, despite repeated verbal instructions, no progress has been made at site.

You are hereby directed to immediately commence the work and submit a written explanation for not starting the work within the stipulated time, along with a detailed action taken report, to the undersigned within 03 days positively. Since "Swachhta Pakhwada" is currently being observed and all obstructions are to be cleared within the specified period, you are further directed to ensure that this work is taken up and completed on priority basis without any further delay. In case of any further delay, negligence, or non-compliance, necessary action will be initiated against you as per the terms of the contract and applicable rules.


Executive Engineer-II,
Municipal Corporation,
Faridabad.

CC:-

1. Ld. CMC MCF for information please.
2. Chief Engineer, MCF for information please.
3. Superintending Engineer, MCF for information please.

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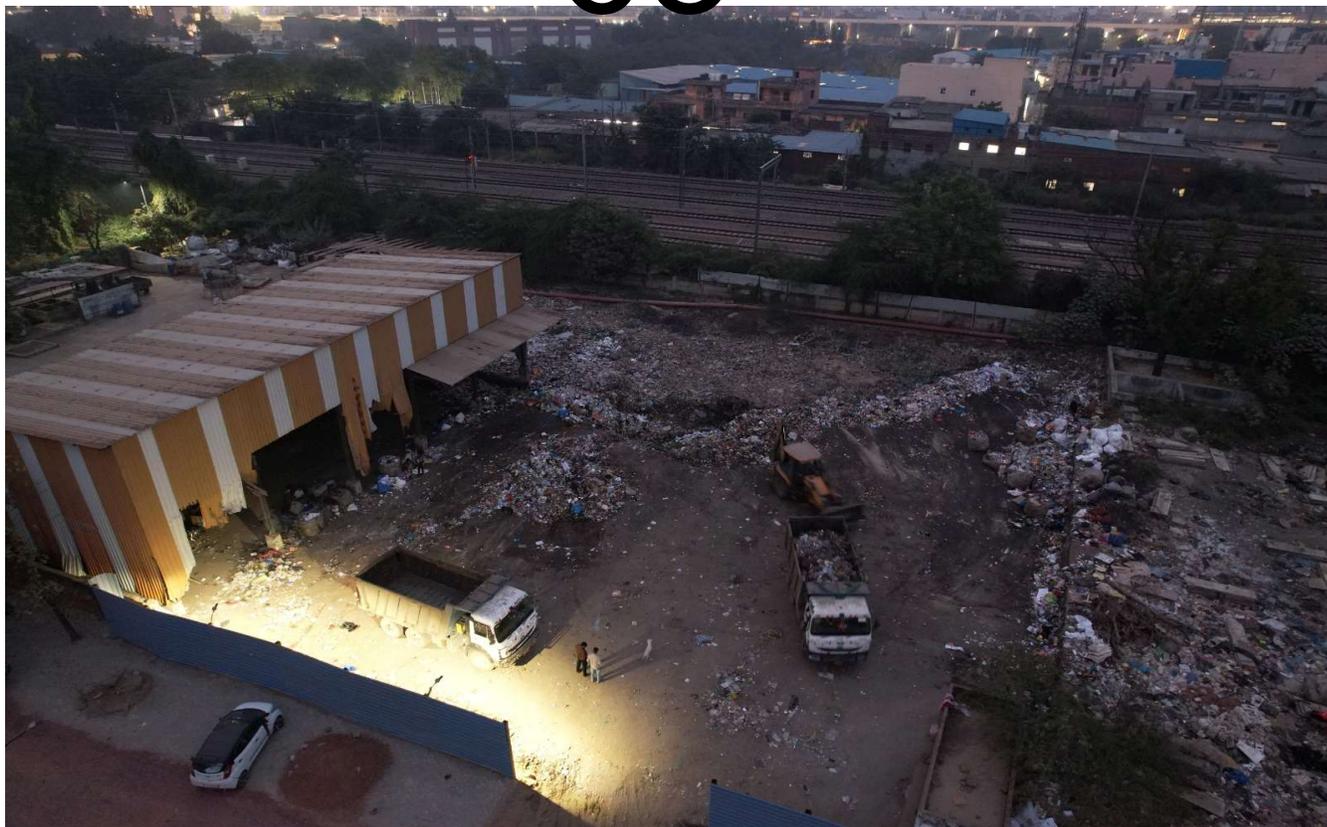
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Municipal Corporation, Faridabad
B.K. Chowk N.I.T.- 121001, Haryana-India
Tel. : 0129-2411649, 2411664 Faridabad, 2415549



चेतावनी

सर्व साधारण को सूचित किया जाता है कि नहर, तालाब एवं नाले के अन्दर या बाहर या इनके साथ-साथ रोड़/सड़क या ग्रीन बेल्ट में किसी भी प्रकार का कूड़ा डालना प्रतिबन्धित है। यदि कोई व्यक्ति/फर्म उक्त स्थलों पर कूड़ा डालता हुआ पाया जाता है तो रूपये 5000/- से 50000/- तक का जुर्माना या 6 माह की कैद अथवा दोनों किये जा सकते हैं।

आदेशानुसार

संयुक्त आयुक्त (फ0),
नगर निगम, फरीदाबाद।

अनुष्का शेट्टी ने सोशल मीडिया से लिया ब्रेक p4

NBT नवभारत टाइम्स | फरीदाबाद | राबिवार, 13 सितंबर 2025

फरीदाबाद Times

OF INDIA

जगमगा होंगे पार्क, झूला झूल सकेंगे बच्चे P2

शहर में कहीं कूड़ा फेंका तो अब 500 नहीं, 5 हजार रुपये लगेगा जुर्माना

नहर, तालाब, ग्रीनबेल्ट, सड़क या किसी भी सार्वजनिक जगह पर डाला कूड़ा तो कैमरे और कर्मचारी की नजरों में आ जाओगे

■ सुनील गोड़, फरीदाबाद

नहर, तलाब, ग्रीनबेल्ट, सड़क व अन्य सार्वजनिक स्थानों पर कूड़ा फेंकने वाले चरा सावधान हो जाएं। ऐसे लोगों पर नगर निगम भारी जुर्माना लगाने जा रहा है। 500 रुपये की जगह अब पांच हजार रुपये बतौर जुर्माने के देने होंगे। यदी नहीं यह राशि 50 हजार तक भी हो सकती है। इस काम के लिए अधिकारियों ने कर्मचारियों को रात को भी इधर-उधर भेजा है। लोगों को जागरूक करने के लिए पोस्टर-बैनर भी छपवाए जा रहे हैं।

स्वच्छ वायु सर्वेक्षण-2025 में फरीदाबाद ने उल्लेखनीय प्रगति दर्ज की है। इस साल शहर ने देशभर में 19वां

साल 21वें स्थान पर था। इस रैंक को पाने के लिए निगम ने अलग से काम किया था। ऐसे ही अब अधिकारी मुख्यमंत्री नाथव सिंह सैनी के आदेश पर शहर को साफ सुधरा बनाने की दिशा में काम कर रहे हैं। इस काम को और बेहतर बनाने के लिए लोगों को भागीदारों भी चाहिए, साथ ही अधिकारियों ने कूड़ा फेंकने वाले लोगों पर भी शिकंजा कमरने की अलग से तैयारी की है। विभिन्न मद में कूड़ा फेंकने वाले लोगों पर अलग-अलग जुर्माना होगा। लेकिन इससे पहले लोगों को जागरूक किया जाएगा। इसके लिए पोस्टर व बैनर चसपा किए जा रहे हैं। अधिकारी यापदों की मदद से लोगों के साथ मीटिंग कर रहे हैं। मीटिंग में लोगों को साफ सुधरा शहर बनाने के



रात को भी लगाई गई है कर्मचारियों की इधर-उधर

लेटर किया गया है

निगम ने एक लेटर जारी किया है, जिसमें स्पष्ट किया है कि नहर, तलाब, नाले के अंदर या बाहर, रोड व ग्रीन बेल्ट में कूड़ा डालना प्रतिबंधित है। कूड़ा फेंकते मिले तो पांच से 50 हजार रुपये तक का जुर्माना लगाया जा सकता है।

जगह-जगह घूमेंगे कर्मचारी

दिन के अलावा रात में भी कूड़ा फेंकने वाले लोगों पर नजर रखने का प्रयास किया गया है। जगह-जगह कर्मचारी घूमते रहेंगे। लोगों को कूड़ा फेंकने के लिए रोका जाएगा और समय के मुताबिक जुर्माना भी होगा। इसके अलावा शहर के चौक-चौराहों पर लगे सीसीटीवी कैमरों की भी मदद ली जाएगी। इसका ही नही सरकार ने अलग से एक्सप्रेस अधिकारी अरविंद सिंह को निगम में स्पेशल ऑफिसर सेनिटेशन लगाए हैं, जो शहर को साफ सुधरा बनाने की दिशा में काम करेंगे।

इस तरह लगाया जाएगा जुर्माना

5 हजार से 50 हजार रुपये तक जुर्माना तय किया है। पहले 500 रुपये से जुर्माना था, लेकिन अब इसे बढ़ा दिया गया है। शतकी हल्का फुल्का कूड़ा फेंकने पर अब भी 500 रुपये जुर्माना होगा। रेहड़ी से कूड़ा फेंकने पर पांच हजार। ग्रीन बेल्ट में 25 हजार, नदी में कूड़ा डालने पर 50 हजार रुपये देने होंगे।

कूड़ा फेंकने वालों पर हमारी नजर रहेंगे। जुर्माना मोटा तय किया गया है, लेकिन लोगों को पहले जागरूक किया जा रहा है। यापदों की मदद से अधिकारी लोगों के बीच पहुंच रहे हैं। लोग अपने परिवार को साफ सुधरा बनाने में निगम की मदद करें और सार्वजनिक स्थानों पर कूड़ा न फेंकें।

-अरविंद सिंह, स्पेशल ऑफिसर, सेनिटेशन, नगर निगम